

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 497/TT/2019

Date: 02.07.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period for Extension of Kudankulam APP- Tirunelveli 400 kV (Quad) D/C line to Tuticorin pooling station along with associated bays at Tuticorin pooling station under Connectivity for Kudankulam 3 & 4 (2X1000 MW) with interstate transmission system” in the Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 23.7.2020:-

2014-19 period

- a) Statement of Initial Spares discharged for the asset
- b) Justification for claiming higher capital cost as on COD of ₹14237.78 lakh for 2018-19 period as against ₹13955.11 lakh approved by the Commission in order dated 29.6.2018 in Petition No. 110/TT/2017, with details of the change in package-wise cost estimates.
- c) Justification for claiming higher ACE of ₹1171.42 lakh for 2018-19 period as against ₹963.58 lakh approved by the Commission in order dated 29.6.2018 in Petition No. 110/TT/2017, with details of the change in package-wise cost estimates.

- d) Undertaking on affidavit giving details of actual equity infused for the additional capitalization during 2014-19 for the given transmission asset(s).

2019-24 period

- e) Submit the package-wise details of the ACE claimed in 2019-20.

Forms

- f) Provide flow of liabilities statement as per Annexure–I enclosed herewith.
- g) Provide Form 13 for the asset.
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure 1

Liability Flow Statement:

Name of Petitioner:

Project Name:

Asset No.	Headwise /Partywise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge [#]						Reversal						Additional Liability Recognized [^]						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset - 1	Party - A									-						-							-	-
Asset - 1	Party - B									-						-							-	-

TL/SS/Communication Systems etc.

*Whichever is later

[^]Works deferred for execution, contract amendment - please specify

Note: This table is for computation that should match with Add Cap as per Petition for each Asset